

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00194/2019**

Jabalpur, this Wednesday, the 06<sup>th</sup> day of March, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Chandrawati Kole, D/o late Shri Phool Chand Kole, aged about 55 years, R/o Naya Ward – 79, Pipariya Khamariy, Jabalpur (M.P.) 482001  
-Applicant

**(By Advocate – Shri Amardeep Gupta)**

**V e r s u s**

1. Union of India through its Secretary, Ministry of Defense (Production), South Block, New Delhi – 110001.
2. Senior General Manager, Vehicle Factory, Ranjhi, Jabalpur – 482001.
3. General Manager (Personal/Pension Cell), Vehicle Factory, Ranjhi, Jabalpur - 482001  
-Respondents

**(By Advocate – Shri Surendra Pratap Singh)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is the widow daughter of late Shri Phool Chand Kole, who was an employee with the respondent department. She is seeking family pension after the death of her mother on 25.04.2016.

**2.** It has been submitted that the respondent department, vide letter dated 03.10.2017 (Annexure A-8), had asked the

applicant to provide documents to prove that she is the widow daughter of the deceased employee.

**3.** The applicant submits that she has submitted entire documents along with representation dated 28.07.2018 (Annexure A-9), which has still not been decided by the respondents.

**4.** At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider and decide her representation dated 28.07.2018 in a time-bound manner.

**5.** Learned Sr. Central Govt. Standing counsel, appearing on advance copy of the O.A for the respondents, has no objection if the O.A is disposed of in the above terms.

**6.** In view of it, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide applicant's representation dated 28.07.2018, if not already decided, within a period of 60 days from the date of receipt of a certified copy of this order by

passing a reasoned and speaking order. The order so passed shall also be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-